

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.103/MP/2026 along with IA No.28/2026

Subject : Petition under Section 142 of the Electricity Act, 2003, inter alia seeking appropriate directions against the Respondent No. 1, Solar Energy Corporation of India Limited, for complying with Orders dated 23.08.2022 in Petition 52/MP/2019 and order dated 24.03.2025 in Petition No. 377/MP/2023 passed by this Commission.

Petitioner : Solitaire Powertech Private Limited (SPPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **30.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI

Record of Proceedings

At the outset, the learned proxy counsel for the Petitioner prayed for adjournment on the ground of unavailability of the arguing counsel.

2. The learned counsel for the Respondent/SECI, while pointing out that an interim protection operates in favour of the Petitioner *vide* Record of Proceedings dated 18.3.2026 & 19.3.2026, requested that the matter be listed for hearing at the earliest.
3. Considering the request of the learned proxy counsel for the Petitioner, the matter was adjourned. The interim direction issued *vide* Record of Proceedings dated 18.3.2026 & 19.3.2026 will continue till the next date of hearing.
4. The Petition, along with IA, will be listed for hearing on **4.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

